

SHRI SATISH AGARWAL: I have no objection to this suggestion.

SHRI N. G. RANGA (Andhra Pradesh): We cannot accept this suggestion in view of the fact which has been revealed here. Instead of a figure of Rs. one crore and eighty lakhs or so, it was put down here as Rs. 18 crores. We, in this House, should be able to know the enormity of the mistakes which these civil servants and Minister are capable of committing.

#### INTRODUCTION OF MINISTERS

THE PRIME MINISTER (SHRI MORARJI R. DESAI): Sir, I have the pleasure in introducing to you and, through you, to the House, my colleagues :

1. Shri Chand Ram, Minister of State in charge of the Ministry of Shipping and Transport.
2. Shri S. D. Patil, Minister of State in the Ministry of Home Affairs.
3. Shri Bhanu Pratap Singh, Minister of State in the Ministry of Agriculture and Irrigation.
4. Shri Zulfikarullah, Minister of State in the Ministry of Finance.

#### PAPERS LAID ON THE TABLE

##### **Refined Groundnut Oil (Regulation of Refining and Price) Control Order, 1977**

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Civil Supplies and Cooperation Notification S.O. No. 602(E), dated the 1st August, 1977, publishing

1120 RS—5.

the Refined Groundnut Oil (Regulation of Refining and price) Control Order, 1977, [Placed in Library. See No. LT-1086/77].

##### **I. Finance Accounts (1975-76) of the Union Government.**

##### **II. Report (1976) on the Working of the Deposit Insurance Corporation and related Paper.**

##### **III. Report (1976-77) and Accounts of the Delhi Financial Corporation and related Paper.**

##### **IV. Report (ending June 30, 1977) on the Working of the Agricultural Refinance and Development Corporation, Bombay and related Paper.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Sir, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Finance Accounts of the Union Government for the year 1975-76, under clause (1) of article 151 of the Constitution. [Placed in Library. See No. LT-1032/77].

II. A copy (in English and Hindi) of the Fifteenth Annual Report on the working of the Deposit Insurance Corporation for the year ended the 31st December, 1976, together with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library. See No. LT-1088/77].

III. A copy (in English and Hindi) of the Tenth Annual Report and Accounts of the Delhi Financial Corporation for the year 1976-77, together with the Auditors' Report on the Accounts, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951. [Placed in Library. See No. LT-1089/77].

IV. A copy (in English and Hindi) of the Fourteenth Annual Report on the working of the Agricultural

Refinance and Development Corporation, Bombay, for the year ended June 30, 1977, along with the Accounts and the Auditors' Report thereon, under sub-section (2) of section 32 of the Agricultural Refinance and Development Corporation Act, 1963. [Placed in Library. See No. LT-1090/77].

**Notifications of the Ministry of Finance (Department of Revenue and Banking)**

SHRI SATISH AGARWAL: Sir, I beg to lay on the Table:

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue and Banking), under section 159 of the Customs Act, 1962, together with Explanatory Memoranda on the Notifications:—

(i) Notification G.S.R. Nos. 1125 to 1127, dated the 27th August, 1977.

(ii) Notification G.S.R. No. 603 (E), dated the 3rd September, 1977.

(iii) Notification G.S.R. No. 604 (E), dated the 5th September, 1977.

(iv) Notification G.S.R. No. 609 (E), dated the 13th September, 1977.

(v) Notification G.S.R. Nos. 60, 616(E) to 618(E), dated the 24th September, 1977.

(vi) Notification G.S.R. No. 646 (E), dated the 17th October, 1977. [Placed in Library. See No. LT-[1011/77 for (i) to (vi)].

SHRI SATISH AGARWAL: Sir, I also beg to lay on the table:

II. A copy each (in English and Hindi) of the following Notification of the Ministry of Finance (Department of Revenue and Banking) together with Explanatory Memoranda thereon:—

(i) Notification G.S.R. No. 1006, dated the 30th July, 1977.

(ii) Notification G.S.R. No. 1007, dated the 30th July, 1977.

(iii) Notification G.S.R. No. 1109, dated the 20th August, 1977.

(iv) Notification G.S.R. No. 606 (E), dated the 12th September, 1977. [Placed in Library. See No. LT-1012/77 for (i) to (iv)].

**Audited Accounts (1972-73 to 1975-76) of the Marine Products Export Development Authority, Cochin and related Papers.**

**वाणिज्य तथा नागरिकपूति और सहकारिता मंत्रालय में राज्य मंत्री (श्री कृष्ण कुमार गोयल) : श्रीमन्, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :—**

(1) समुद्री उत्पाद निर्यात विकास प्राधिकरण अधिनियम, 1972 की धारा 19 की उपधारा (4) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में)—

(i) 1972-73 के वर्ष के लिए समुद्री उत्पाद निर्यात विकास प्राधिकरण, कोचीन के लेखापरीक्षित लेखे ।

(ii) 1973-74 के वर्ष के लिए समुद्री उत्पाद निर्यात विकास प्राधिकरण, कोचीन के लेखापरीक्षित लेखे ।

(iii) 1974-75 वर्ष के लिए समुद्री उत्पाद निर्यात विकास प्राधिकरण, कोचीन के लेखापरीक्षित लेखे ।

(iv) 1975-76 वर्ष के लिए समुद्री उत्पाद निर्यात विकास प्राधिकरण, कोचीन के लेखापरीक्षित लेखे ।

(2) ऊपर (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाले विवरण (अंग्रेजी तथा हिन्दी में)

[Placed in Library. See No. LT-1085/77 for (1) (i) to (iv) and (2)].